F. No. 11-9/1998-FC (Pt.)
Government of India
Ministry of Environment, Forests & Climate Change
(FC Section)

Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj
New Delhi-110003
Dated: 17th September, 2018

To
The Principal Secretary (Forests),
Government of Maharashtra,
Mumbai.


Sir,

I am directed to refer to State Government’s letter No.FLD-2014/CR-166/F-10 dated 01.08.2018 requesting to clarify whether the State Government can authorize PCCF (HOFF), Nagpur for issuing diversion orders for laying of OFC, telephone lines, water pipelines etc. In this regard it is clarified that general approval are prior approval of Govt. of India and these should not be treated as delegated powers. Further, as per the concerned guideline, the approval of the “State Govt.” is necessary for diversion of forest land under Section 2(ii) of Forest (Conservation) Act, 1980. Thus, the powers under general approval for granting approval under Section 2(ii) of Forest (Conservation) Act, 1980 by this Ministry shall be exercise by the State Government only.

This issues with the approval of Competent Authority.

Yours faithfully,

(Sandeep Sharma)
Assistant Inspector General of Forests (FC)

Copy to:

1. The PCCF, Government of Maharashtra, Nagpur.
2. The Addl. PCCF (Central), Regional Office, Nagpur.
4. Monitoring Cell of FC Division, MoEF&CC, New Delhi.
5. Guard File.

(Sandeep Sharma)
Assistant Inspector General of Forests (FC)